

IN THE INCOME TAX APPELLATE TRIBUNAL
SMC, BENGALURU BENCH 'C', BENGALURU

BEFORE SHRI GEORGE GEORGE K, JUDICIAL MEMBER

I.T.A No.1688/Bang/2016
(Assessment Year : 2008-09)

Shri. Seetaramaiah Setty Chigarambatla,
Prop : C. Seetaramaiah & Co., Patel Road,
11-11-60, Bresthawarpet,
Raichur 584 101
PAN : ADLPC9091R

.. Appellant

v.

Income-tax Officer,
Ward – 1, Raichur

.. Respondent

Assessee by : None
Revenue by : Smt. S. Praveena, Addl. CIT

Heard on : 30.11.2016
Pronounced on : 30.11.2016

ORDER

PER GEORGE GEORGE K, JUDICIAL MEMBER :

This is an appeal filed by assessee against an order dt 15.07.2016,
passed by the CIT (A), Gulbarga (Kalaburagi), for the A. Y. 2008-09.

02. When the appeal was called up for hearing, nobody appeared for
assessee. It is seen from records that in spite of the date of hearing being

mentioned in the notice of hearing, which has been issued and served on the assessee, nobody was present on the date of hearing. In the circumstances, we are of the opinion that the assessee is not interested in prosecuting its case. We dismiss the appeal following the decision of the Delhi Bench of the ITAT in CIT v. Multiplan India P.Ltd., (1991) 38 ITD 320 and of the Madhya Pradesh High Court in the case of Estate of late Tukoji Rao Holkar v. CWT (1997) 223 ITR 480, as the appeal is infructuous for non-prosecution.

03. In the result, appeal of the assessee is dismissed.

Order pronounced in open court on 30th November, 2016.

Sd/-
(GEORGE GEORGE K)
JUDICIAL MEMBER

MCN*

Copy to:

1. The assessee
2. The Assessing Officer
3. The Commissioner of Income Tax
4. The Commissioner of Income Tax (A)
5. DR
6. GF, ITAT, Bangalore

By Order

Assistant Registrar